

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-190(PB)/2017

alongwith (IB)-109 (PB)/2017, (IB)-110 (PB)/2017,
(IB)-191(PB)/2017 & C.P.No.1050/2016

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. Varadharajan,
Hon'ble Member(Judicial)

Ms. Deepa Krishan
Hon'ble Member (Technical)

For the Financial Creditor : Mr. Ramji Srinivasan, Sr. Advocate
Mr. Nesar Ahmad, PCS
Mr. Ahsan Ahmad, Mr. Tushar Bhardwaj,
Mr. Sunil Yadav, Advocates

For the Respondent : Mr. Manoj K. Singh, Mr. Vijay K. Singh,
Advocates

ORDER

We have heard the learned Counsel for the parties and have
discussed the issues/supplementary issues, which would emerge
for deciding the question of law.

contd....2/-

Let the written submissions be filed by all the parties by 12th of October, 2017 and the matter may be listed for directions on 13th October, 2017.

List for final hearing on 16th October, 2013.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)

DECIDENT

— Sd —

(R. VARADHARAJAN)

MEMBER(JUDICIAL)

— Sd —

(DEEPA KRISHAN)

MEMBER(TECHNICAL)

22.09.2017
V. Sethi